

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, PUNE.**

Original Application No. 49/2019

Mr. Sarang Yadwadkar

and other 3

----- Applicant

v.

Pune Municipal Corporation

and other 5

----- Respondents

**FURTHER ACTION TAKEN REPORT ON BEHALF OF RESPONDENT NO. 2,
PIMPRI CHINCHWAD MUNICIPAL CORPORATION (PCMC)**

AFFIDAVIT

I, Shравan Pramod Hardikar Age: 45 years, Occupation: Commissioner of Pimpri Chinchwad Municipal Corporation, Office at: PCMC building, Mumbai-Pune Highway, Pimpri, Pune- 18, do hereby state on solemn affirmation that,

1. I say that, in pursuance of the various orders passed by this Hon'ble Tribunal, the respondent no. 2, is submitting its action taken report by way of present affidavit.
2. It is respectfully submitted that, the respondent no. 2 has filed its action plan dated 24/10/2019, which is on record. Subsequently, this respondent has also filed a compliance affidavits dated 15/06/2020 and 13/10/2020, which are also on record. The aforesaid action plan and the compliance affidavits be treated as part and parcel of the present affidavit.
3. It is respectfully submitted that, the respondent no. 2 is striving for the effective implementation of its action plan and ensuring the strict compliance of its undertaking given to this Hon'ble Tribunal



for the removal of the encroachments in the river banks within its jurisdiction. This respondent has taken effective proactive steps for complying the order dated 16/06/2020 and 16/10/2020 passed by this Hon'ble Tribunal and is thus, filing the present action taken report. The action taken report by this respondent, in pursuance and compliance of the orders dated 16/06/2020 and 16/10/2020, of this Hon'ble Tribunal is as under:

- a. As stated in the earlier action taken report cum affidavit filed by this respondent, this respondent has completed and complied with all their work and action to be taken as stated in entry 1 to 3 of the Schedule mentioned in para no. 5 of the action plan dated 24/10/2019, in respect of identification of unauthorized dumping, landfilling and unauthorized construction. The notices issued by this respondent to the illegal encroachers; total 179 i.e. 141 notices for unauthorized construction and 38 notices in respect of illegal dumping/landfilling have already been produced on record alongwith the action taken report dated 13/10/2020.

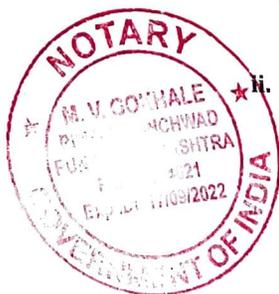
b. ACTION TAKEN WITH RESPECT TO THE FOLLOWING:

i. REMOVAL OF ILLEGAL CONSTRUCTION:

As stated in the action taken report dated 13/10/2020, out of total 141 encroachers who have carried out illegal / unauthorized constructions, a total of 76 illegal constructions have been removed, and the total area of such demolished 76 encroachments is approximately 85,242 sq. ft. The photos showing the work of removal of the said illegal / unauthorized construction have already been produced on record alongwith the action taken report dated 13/10/2020.

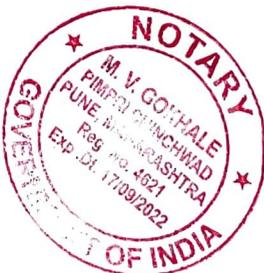
ii. REMOVAL OF ILLEGAL DUMPING / LANDFILLING:

As stated in the action taken report dated 13/10/2020, out of the total encroachments relating to illegal landfilling / dumping, a total of 4 illegal dumping / landfilling have been removed, and the total area of such demolished 4 encroachments is



approximately 20,084 cubic mtrs. The photos showing the work of removal of the said illegal dumping / landfilling have been already produced on record alongwith the action taken report dated 13/10/2020. During the removal of such illegal dumping / landfilling, some of the encroachers have obstructed the work of removal of such illegal dumping / landfilling. In this background, this respondent was constrained to file FIR against such encroachers in the concerned police stations.

- c. As stated in the action taken report dated 13/10/2020, the Hon'ble High Court, Bombay, had passed a restraining order from carrying out any coercive steps for demolition of any illegal structures, in view of the outbreak of Covid-19. The said order has been extended by the Hon'ble High Court, Bombay from time to time and the same is still in force till 31st January, 2021. In this background, to comply with the order dated 16/06/2020, passed by this Hon'ble Tribunal, this respondent filed an Interim Application no. 93433 of 2020 in the Writ Petition Urgent no. 2 of 2020, before the Hon'ble High Court, Bombay, for seeking permission of the Hon'ble High Court, Bombay, to implement the order dated 26/09/2019 and 16/06/2020, passed by this Hon'ble Tribunal in the present petition. However, the Hon'ble High Court, Bombay was pleased to reject the said application bearing Interim Application no. 93433 of 2020 filed in the Writ Petition Urgent no. 2 of 2020 by this respondent vide order dated 30/09/2020. In this background, due to the aforesaid order of the Hon'ble High Court, Bombay, this respondent has not been able to completely carry out the aforesaid work of demolition and removal of illegal construction. Thus, the respondent corporation shall carry out all the demolition activities of all unauthorized constructions after 31st January, 2021. The aforesaid order dated 19/03/2020 passed by the Hon'ble High Court, Bombay in Writ Petition (L) no. 900/2020, order dated 26/03/2020 passed by the Hon'ble High Court, Bombay in Writ Petition Urgent no. 2 of 2020, the Interim Application no. 93433 of 2020 in the Writ Petition Urgent no. 2 of 2020, filed by this



respondent in the Hon'ble High Court, Bombay and the order, dated 30/09/2020 passed by the Hon'ble High Court, Bombay in the Interim Application no. 93433 of 2020 in the Writ Petition Urgent no. 2 of 2020 are all produced on record alongwith the action taken report dated 13/10/2020. ***The order dated 09/12/2020 passed by the Hon'ble High Court, Bombay in the Interim Application no. 93433 of 2020 in the Writ Petition Urgent no. 2 of 2020 is produced on record alongwith separate list and the same be treated as part and parcel of the present report.***

- d. It is respectfully submitted that, as stated in the action taken report dated 13/10/2020, for the work of removal of illegal dumping / landfilling in the river banks, this respondent does not have sufficient appropriate machinery and equipments for the removal of the same. In this background, this respondent has published a tender bearing e-tender notice no. Civil/C.D.H. Head office/12/3/2020-2021 dated 31/07/2020, for carrying out the work of the said removal of illegal dumping / landfilling in the river banks. The first packet of the said tender has been opened on 03/09/2020 and currently, the said tender has been forwarded to the Standing Committee of this respondent for approval and allotment of funds for the said tender. Thus, the said work undertaken by this respondent is under process.
- e. It is respectfully submitted that, with a view to curb future illegal landfilling / dumping alongside the river banks, this respondent has appointed a '**Nuisance Squad**' on 20/02/2020, under the control of the Environment Department of this respondent. The said Nuisance Squad patrols around the rivers and nalas flowing through the jurisdiction of this respondent and prevents the illegal dumping / landfilling into the river banks. The said Nuisance Squad is proving to be effective as it has been able to curb and control new illegal landfilling and dumping into the river banks and other water bodies.



f. Furthermore, this respondent has undertaken the work of laying of Interceptor Sewer Line alongside the rivers Pawana and Indrayani for controlling the pollution of the rivers and also the illegal dumping into the river beds. Up to now about 3.00 km length of interceptor sewer work is completed along Pawana river and about 1.00km length sewer lines completed along side of Indrayani river. In this background, at the time of laying of the said Interceptor Sewer Line, this respondent has removed a total of 1710.30 cubic meters of illegal dumping/ landfilling from the river beds. ***The chart showing the date, quantity, location of removal of such landfilling and the place for dumping has been produced on record alongwith separate list and the same be treated as part and parcel of the present report.***

4. As stated in the action taken report dated 13/10/2020, at the cost of repetition, it is respectfully submitted that, in view of the COVID-19 pandemic, the normal functioning of this respondent was affected since 20/03/2020. The staff of this respondent was working on 5% capacity. Thereafter, the staff working capacity was increased to 50% till September. The working of staff of this respondent in full capacity has been commenced only from the month of October, 2020. Thus, all the actions stated in the action plan for carrying out the work stated therein, were hampered and could not be carried out effectively. Despite the same, this respondent is fully committed to carry out the work stated in the action plan dated 24/10/2019 for removal of all encroachments.
5. This respondent is striving for the effective implementation of its action plan dated 24/10/2019 and ensuring the strict compliance of its undertaking given to this Hon'ble Tribunal for the removal of the encroachments in the rivers within its jurisdiction.



The contents of the abovementioned paragraph nos. 1 to 5 are true and correct to the best of my knowledge, information and belief and hence, I have signed the same on this, 18th day of January, 2021 at Pune.

I know the affiant.


Advocate


Affiant
Commissioner
Pimpri-Chinchwad Municipal Corporation
Pimpri - 411 018.



BEFORE ME

M. V. Gokhale
18/01/2021

MAKARAND V. GOKHALE
ADVOCATE & NOTARY (GOVT. OF INDIA)
378/2120, Sant Tukaram Nagar,
Pimpri, Pune- 411 018.
Maharashtra

Noted and Registered
at Serial No.

25/2021

18 JAN 2021 (20)



**CORAM:- DIPANKAR DATTA, CJ.,
A.A.SAYED, S.S.SHINDE &
K.K.TATED, JJ.**

Present:-

Mr.G.H.Keluskar for the applicant in IAST/93433/2020.

Mr.Vishwanath Patil for respondent no.5 in IAST/93433/2020.

Mr.Ranbir Singh i/b. Prakash and Co. for the applicant in IAST/94157/2020 and IAST/97299/2020.

Mr.Jagdish G.Aradwad (Reddy) for respondent no.1 in IAST/94157/2020 and IAST/97299/2020.

Mr.Sujit Shelar for respondent no.2 in IAST/94157/2020 and for respondent nos. 2 and 3 in IAST/97299/2020.

Mr.P.P.Kakade-Government Pleader with Ms.R.A.Salunkhe-AGP for State.

ORDER
(December 9, 2020)

1. This Court had taken *sou motu* cognizance of the difficulty, inconvenience and hardship faced by litigants in accessing justice because of the pandemic and the consequent lock-down and, accordingly, passed protective orders whereby public authorities were restrained from evicting/dispossessing parties against whom administrative or judicial orders to that effect were passed. Public authorities were further restrained from giving effect to orders of demolition that might have been passed in respect of unauthorized buildings/construction. Also, orders

were passed restraining public authorities from giving effect to any orders that might entail civil consequences to the citizens.

2. The situation has improved since then. The High Court as well as district judiciary, except the judiciary in Pune, has resumed physical hearings, and the impediments to access justice have since been removed.

3. In such view of the matter, we are of the opinion that this *suo motu* writ petition need not be kept pending any further. However, to ensure that the citizens faced with orders passed by public authorities or judicial fora adverse to their interest may access justice by pursuing legal remedies in accordance with law in the forthcoming days, we direct that the protective interim orders passed on this *suo motu* writ petition shall continue till 31st January, 2021 and not beyond. We make it clear that if any party has, in the meanwhile, challenged an order adverse to his interest before a competent court of law and failed to obtain an order of stay or if the proceeding initiated by him stands terminated without any order being passed protecting his interest, he shall not be entitled to reap the benefit of this protective order. We also make it clear that after 31st January, 2021, the public authorities shall be at liberty to

enforce orders, passed against parties adverse to their interest, in accordance with law.

4. With the aforesaid directions, this *suo motu* writ petition stands disposed of. All pending applications also stand disposed of, accordingly.

5. This order will be digitally signed by the Private Secretary/Personal Assistant of this court. All concerned will act on production by fax or e-mail of a digitally signed copy of this order.

CHIEF JUSTICE

JUSTICE A.A.SAYED

JUSTICE S.S.SHINDE

JUSTICE K.K.TATED

Jayant V.
Salunke

Digitally signed by
Jayant V. Salunke
Date: 2020.12.11
07:21:54 +0530

PIMPRI CHINCHWAD MUNICIPAL CORPORATION -PIMPRI-18
C&D waste management Plant, Moshi
Agency:- SSN Innovative Infra LLP

Details of collection and transportation of C&D waste

Collection Report From Dapodi Buddh Vihar

Sr.no	Trip Id	Start Date/Time	End Date/Time	Start location	End Location	Distance (km)	Weightslip No	Gross Weight (MT)	Tare Weight (MT)	Net Weight (MT)
1	1340	04-11-2020 05:29 PM	04-11-2020 06:07 PM	18.57456,73.830653	18.659361,73.85252	13.4	SSN/1/041120/10	15.635	5.655	9.98
2	1343	05-11-2020 11:20 AM	05-11-2020 12:02 PM	18.574581,73.830618	18.659247,73.852131	13.4	SSN/1/051120/1	15.765	5.675	10.09
3	1344	05-11-2020 12:02 PM	05-11-2020 12:36 PM	18.574547,73.830664	18.659217,73.852127	13.4	SSN/1/051120/2	15.798	5.68	10.11
4	1347	05-11-2020 12:46 PM	05-11-2020 01:28 PM	18.574596,73.830621	18.659309,73.852402	13.4	SSN/1/051120/3	32.99	5.68	27.31
5	1349	05-11-2020 02:37 PM	05-11-2020 03:13 PM	18.574549,73.830621	18.65937,73.851842	13.3	SSN/1/051120/4	36.025	11.19	24.835
6	1350	05-11-2020 02:52 PM	05-11-2020 03:29 PM	18.574676,73.830672	18.659338,73.852535	13.4	SSN/1/051120/5	16.75	5.665	11.08
7	1353	05-11-2020 04:41 PM	05-11-2020 04:48 PM	18.574654,73.830653	18.659282,73.852534	13.4	SSN/1/051120/6	36.175	11.175	25
8	1354	05-11-2020 04:49 PM	05-11-2020 05:26 PM	18.574553,73.830661	18.659433,73.852652	13.4	SSN/1/051120/7	16.75	5.675	11.075
9	1357	05-11-2020 10:26 AM	05-11-2020 10:58 AM	18.574659,73.830643	18.659293,73.852615	13.4	SSN/1/061120/1	33.75	11.19	22.56
10	1358	06-11-2020 10:48 AM	06-11-2020 11:32 AM	18.574649,73.830569	18.659266,73.852342	13.4	SSN/1/061120/2	15.605	5.67	9.935
11	1361	06-11-2020 12:14 PM	06-11-2020 12:48 PM	18.574563,73.830619	18.659311,73.852367	13.4	SSN/1/061120/3	36.37	11.175	25.195
12	1362	06-11-2020 01:31 PM	06-11-2020 01:11 PM	18.574698,73.830672	18.65932,73.852503	13.4	SSN/1/061120/4	16.26	5.705	10.555
13	1366	06-11-2020 02:52 PM	06-11-2020 03:45 PM	18.574528,73.830634	18.659335,73.852432	13.4	SSN/1/061120/6	36.71	11.205	25.505
14	1367	06-11-2020 03:10 PM	06-11-2020 03:51 PM	18.57471,73.830672	18.659393,73.852798	13.4	SSN/1/061120/7	16.155	5.64	10.515
15	1370	06-11-2020 04:35 PM	06-11-2020 05:09 PM	18.574601,73.830656	18.659315,73.852423	13.4	SSN/1/061120/8	35.345	11.2	24.145
16	1371	06-11-2020 04:57 PM	06-11-2020 05:34 PM	18.574583,73.830659	18.659322,73.852272	13.4	SSN/1/061120/9	15.255	5.695	9.56
17	1374	06-11-2020 06:40 PM	06-11-2020 06:58 PM	18.574623,73.830677	18.659338,73.852357	13.4	SSN/1/061120/10	35.535	11.19	24.345
18	1375	06-11-2020 06:40 PM	06-11-2020 07:30 PM	18.574576,73.830668	18.659607,73.852586	13.4	SSN/1/061120/11	16.51	5.695	10.815
19	1379	07-11-2020 10:47 AM	07-11-2020 11:32 AM	18.574633,73.830614	18.659313,73.852435	13.4	SSN/1/071120/1	35.765	11.17	24.595
20	1380	07-11-2020 11:13 AM	07-11-2020 11:46 AM	18.574663,73.830658	18.659337,73.852708	13.4	SSN/1/071120/2	16.285	5.685	10.6
21	1383	07-11-2020 12:36 PM	07-11-2020 01:10 PM	18.574655,73.830673	18.659313,73.852438	13.4	SSN/1/071120/3	15.63	5.68	9.95
22	1385	07-11-2020 01:48 PM	07-11-2020 02:29 PM	18.574561,73.830654	18.659326,73.852342	13.4	SSN/1/071120/5	35.095	11.185	23.91
23	1387	07-11-2020 02:33 PM	07-11-2020 03:09 PM	18.574664,73.830675	18.659312,73.852445	13.4	SSN/1/071120/6	15.665	5.675	9.99
24	1389	07-11-2020 03:41 PM	07-11-2020 04:19 PM	18.574679,73.830663	18.659628,73.852608	13.4	SSN/1/071120/8	34.605	11.175	23.43
25	1391	07-11-2020 04:13 PM	07-11-2020 04:47 PM	18.574592,73.83059	18.659268,73.852561	13.4	SSN/1/071120/9	15.94	5.65	10.29
26	1394	07-11-2020 06:03 PM	07-11-2020 07:05 PM	18.574158,73.831215	18.659328,73.852551	13.5	SSN/1/071120/10	34.965	11.17	23.795
27	1395	07-11-2020 06:12 PM	07-11-2020 06:55 PM	18.574588,73.830609	18.65933,73.852594	13.4	SSN/1/071120/11	16.595	5.68	10.915
28	1403	10-11-2020 01:02 PM	10-11-2020 01:34 PM	18.574534,73.830639	18.659317,73.852446	13.4	SSN/1/101120/2	36.035	11.185	24.85
29	1405	10-11-2020 02:24 PM	10-11-2020 03:00 PM	18.574703,73.830639	18.659311,73.852446	13.4	SSN/1/101120/3	16.22	5.67	10.55
30	1406	10-11-2020 02:48 PM	10-11-2020 03:22 PM	18.574556,73.830665	18.659312,73.852477	13.4	SSN/1/101120/4	35.215	11.175	24.04
31	1409	10-11-2020 04:14 PM	10-11-2020 04:50 PM	18.574522,73.830641	18.65927,73.852568	13.4	SSN/1/101120/5	35.655	11.16	24.495
32	1410	10-11-2020 04:22 PM	10-11-2020 04:55 PM	18.57473,73.830642	18.659299,73.852451	13.4	SSN/1/101120/6	16.435	5.705	10.73
33	1413	10-11-2020 05:33 PM	10-11-2020 06:17 PM	18.574643,73.830632	18.65935,73.852563	13.4	SSN/1/101120/7	17.035	5.7	11.335
34	1414	10-11-2020 06:01 PM	10-11-2020 06:41 PM	18.574558,73.830623	18.659327,73.852404	13.4	SSN/1/101120/8	38.205	11.195	27.01

35	1441	28-11-2020 01:19 PM	28-11-2020 01:53 PM	18.576251,73.829704	18.659343,73.852487	13.2	SSN/1/281120/1	15.275	5.695	9.58
36	1443	28-11-2020 04:55 PM	28-11-2020 05:36 PM	18.575244,73.830202	18.659335,73.852387	13.3	SSN/1/281120/2	15.38	5.685	9.695
37	1445	28-11-2020 05:39 PM	28-11-2020 06:20 PM	18.575273,73.830226	18.659308,73.852454	13.3	SSN/1/281120/3	35.81	11.18	24.63
38	1447	30-11-2020 11:06 AM	30-11-2020 11:39 AM	18.575242,73.830172	18.659337,73.852472	13.3	SSN/1/301120/1	15.11	5.68	9.43
39	1449	30-11-2020 11:57 AM	30-11-2020 12:32 PM	18.575402,73.830212	18.65931,73.852445	13.3	SSN/1/301120/2	35.035	11.165	23.87
40	1451	30-11-2020 12:45 PM	30-11-2020 01:19 PM	18.575425,73.830137	18.659337,73.852445	13.3	SSN/1/301120/3	16.76	5.695	11.065
41	1453	30-11-2020 02:53 PM	30-11-2020 03:30 PM	18.575361,73.830147	18.65933,73.852418	13.3	SSN/1/301120/4	35.81	11.16	24.65
42	1454	30-11-2020 03:09 PM	30-11-2020 03:53 PM	18.57529,73.830197	18.65933,73.852418	13.3	SSN/1/301120/5	16.095	5.69	10.405
43	1457	30-11-2020 05:06 PM	30-11-2020 05:43 PM	18.575483,73.830058	18.659316,73.852496	13.3	SSN/1/301120/6	35.105	11.18	23.925
44	1458	30-11-2020 05:23 PM	30-11-2020 05:57 PM	18.575398,73.830161	18.659328,73.852584	13.3	SSN/1/040121/1	15.46	5.7	9.76
45	1583	04-01-2021 09:19 AM	04-01-2021 09:52 AM	18.575423,73.830135	18.659345,73.852641	13.3	SSN/1/040121/2	34.44	11.17	23.27
46	1584	04-01-2021 09:36 AM	04-01-2021 10:10 AM	18.575474,73.830094	18.659267,73.853144	13.4	SSN/1/040121/3	15.765	5.675	10.09
47	1587	04-01-2021 10:52 AM	04-01-2021 11:30 AM	18.575138,73.830226	18.659309,73.852458	13.3	SSN/1/040121/4	34.335	11.16	23.175
48	1588	04-01-2021 11:17 AM	04-01-2021 11:55 AM	18.575396,73.830162	18.659231,73.85253	13.3	SSN/1/040121/5	16.38	5.7	10.68
49	1591	04-01-2021 12:59 PM	04-01-2021 01:36 PM	18.575491,73.830108	18.659277,73.853155	13.4	SSN/1/040121/6	33.635	11.16	22.475
50	1592	04-01-2021 01:34 PM	04-01-2021 02:11 PM	18.575491,73.830108	18.659333,73.852375	13.3	SSN/1/130121/3	15.935	5.695	10.24
51	1632	13-01-2021 11:28 AM	13-01-2021 12:06 PM	18.575546,73.830096	18.659318,73.852471	13.3	SSN/1/130121/4	35.225	11.19	24.035
52	1633	13-01-2021 11:50 AM	13-01-2021 12:22 PM	18.575347,73.830154	18.659323,73.852541	13.3	SSN/1/130121/5	16.735	5.73	11.005
53	1637	13-01-2021 02:28 PM	13-01-2021 03:11 PM	18.575347,73.830154	18.659323,73.852541	13.3	SSN/1/130121/5	35.845	11.175	24.67
54	1638	13-01-2021 02:58 PM	13-01-2021 03:36 PM	18.575431,73.830137	18.659337,73.852618	13.3	SSN/1/130121/6	16.585	5.715	10.87
Total Collection Still Date = ₹905.90 MT										


Executive Engineer (Environment)
 Pimpri Chinchwad Municipal Corporation
 Pimpri - 411018.

Name of The Work :- Rejuvenation of Pawana river within pcmc - necessary works pertaining to pollution abatement of

pawana River

Tender No. :- ENV /1/1-2019-20

Name of Agency :- Khilari Infrastructure Pvt. Ltd.

Sub :- Disposal of Excess Material At Moshi Kachra Depo

Hiwa Trips Details

Sr. No.	Date	In Time	Out Time	Vehicle No.	No. of Trips	Total Trips	Total Qty Cum	Loading location	Unloading location
1	26-05-2020	10.30 am	11.35 am	MH.12.EQ.1642	1		15.50	Dapodi	Moshi kachra Depo
2	26-05-2020	12.05 pm	01.10 pm	MH.12.EQ.1642	1	4	15.50	Dapodi	Moshi kachra Depo
3	26-05-2020	02.15 pm	03.20 pm	MH.12.EQ.1642	1		15.50	Dapodi	Moshi kachra Depo
4	26-05-2020	03.55 pm	04.45 pm	MH.12.EQ.1642	1		15.50	Dapodi	Moshi kachra Depo
5	27-05-2020	09.05 am	09.50 am	MH.12.EQ.1642	1		15.50	Dapodi	Moshi kachra Depo
6	27-05-2020	10.30 am	11.55 am	MH.12.EQ.1642	1		15.50	Bopodi road Dapodi	Moshi kachra Depo
7	27-05-2020	12.30 pm	01.20 pm	MH.12.EQ.1642	1	5	15.50	Bopodi road Dapodi	Moshi kachra Depo
8	27-05-2020	03.15 pm	03.55 pm	MH.12.EQ.1642	1		15.50	Bopodi road Dapodi	Moshi kachra Depo
9	27-05-2020	04.50 pm	05.40 pm	MH.12.EQ.1642	1		15.50	Bopodi road Dapodi	Moshi kachra Depo
10	28-05-2020	09.25 am	10.45 am	MH.12.EQ.1641	1		15.50	Dapodi	Moshi kachra Depo
11	28-05-2020	11.55 am	12.30 pm	MH.12.EQ.1641	1	4	15.50	Dapodi	Moshi kachra Depo
12	28-05-2020	02.50 pm	03.45 pm	MH.12.EQ.1641	1		15.50	Dapodi	Moshi kachra Depo
13	28-05-2020	04.25 pm	05.10 pm	MH.12.EQ.1641	1		15.50	Dapodi	Moshi kachra Depo

14	29-05-2020	10.05 am	11.00 am	MH,12.EQ,1641	1		15.50	Dapodi	Moshi kachra Depo
15	29-05-2020	12.25 pm	01.10 pm	MH,12.EQ,1641	1		15.50	Dapodi	Moshi kachra Depo
16	29-05-2020	02.30 pm	03.30 pm	MH,12.EQ,1641	1	4	15.50	Dapodi	Moshi kachra Depo
17	29-05-2020	04.15 pm	05.25 pm	MH,12.EQ,1641	1		15.50	Dapodi	Moshi kachra Depo
18	30-05-2020	09.40 am	10.30 am	MH,12.EQ,1641	1		15.50	Dapodi	Moshi kachra Depo
19	30-05-2020	11.40 am	12.35 am	MH,12.EQ,1641	1	3	15.50	Dapodi	Moshi kachra Depo
20	30-05-2020	02.40 pm	03.55 pm	MH,12.EQ,1641	1		15.50	Dapodi	Moshi kachra Depo
21	01-06-2020	09.40 am	10.50 am	MH,12.EQ,1641	1		15.50	Dapodi	Moshi kachra Depo
22	01-06-2020	11.55 am	12.40 pm	MH,12.EQ,1641	1	3	15.50	Dapodi	Moshi kachra Depo
23	01-06-2020	03.20 pm	04.15 pm	MH,12.EQ,1641	1		15.50	Dapodi	Moshi kachra Depo
24	02-06-2020	09.05 am	10.00 am	MH,12.EQ,1641	1		15.50	Dapodi	Moshi kachra Depo
25	02-06-2020	10.50 am	11.50 am	MH,12.EQ,1641	1	3	15.50	Dapodi	Moshi kachra Depo
26	02-06-2020	02.45 pm	03.15 pm	MH,12.EQ,1641	1		15.50	Dapodi	Moshi kachra Depo
Total :-					26	403.00			


Executive Engineer (Environment)
 Pimpri Chinchwad Municipal Corporation
 Pimpri - 411018.

Name of The Work :- Rejuvenation of Pawana river within pcmc - necessary works pertaining to pollution aboutment of pawana River

Tender No. :- ENV /1/1-2019-20

Name of Agency :- Khilari Infrastructure Pvt. Ltd.

Sub :- Disposal of Excess Material At Moshi Kachhara Depo

Hiwa Trips Details

Sr. No.	Date	In Time	Out Time	Vehicle No.	No. of Trips	Total Trips	Total Qty Cum HIWA Measurement Cum	Loading location	Unloading location
1	27-08-2020	09.35 am	10.40 am	MH.12.QW.8878	1		15.50	Bopodi road Dapodi	Moshi kachra Depo
2	27-08-2020	11.25 am	12.15 pm	MH.12.QW.8879	1	4	15.50	Bopodi road Dapodi	Moshi kachra Depo
3	27-08-2020	01.40 pm	02.25 pm	MH.12.QW.8880	1		15.50	Bopodi road Dapodi	Moshi kachra Depo
4	27-08-2020	03.55 pm	04.45 pm	MH.12.QW.8881	1		15.50	Bopodi road Dapodi	Moshi kachra Depo
5	28-08-2020	08.55 am	09.35 am	MH.12.QW.8882	1		15.50	Bopodi road Dapodi	Moshi kachra Depo
6	28-08-2020	10.10 am	10.50 pm	MH.12.QW.8883	1		15.50	Bopodi road Dapodi	Moshi kachra Depo
7	28-08-2020	11.55 am	12.55 pm	MH.12.QW.8884	1	5	15.50	Bopodi road Dapodi	Moshi kachra Depo
8	28-08-2020	01.55 pm	02.20 pm	MH.12.QW.8885	1		15.50	Bopodi road Dapodi	Moshi kachra Depo
9	28-08-2020	03.05 pm	03.45 pm	MH.12.QW.8886	1		15.50	Bopodi road Dapodi	Moshi kachra Depo
Total :-						9	139.50		

Executive Engineer (Environment)

Pimpri Chinchwad Municipal Corporation

Pimpri - 411018.

Name of The Work :- Rejuvenation of Pawana river within pcmc - necessary works pertaining to pollution abatement of

Pawana River

Tender No. :- ENV /1/1-2019-20

Name of Agency :- Khilari Infrastructure Pvt. Ltd.

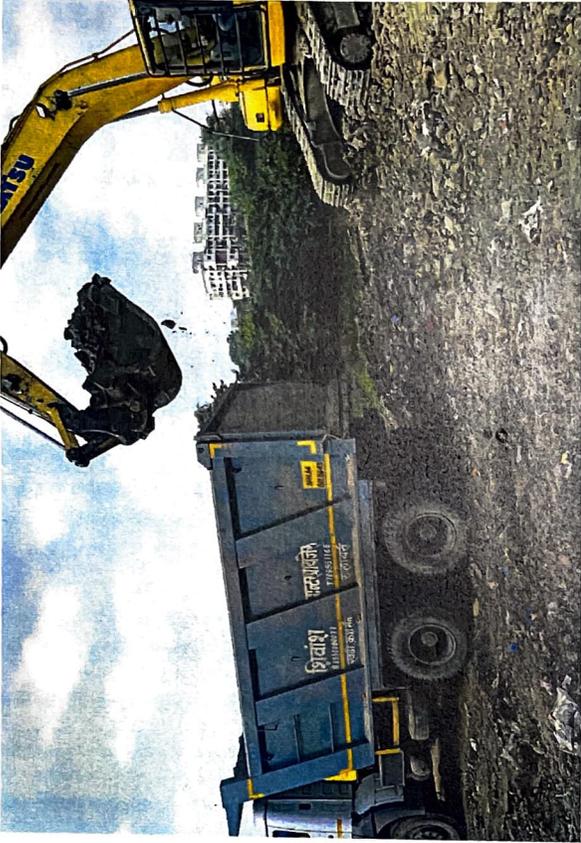
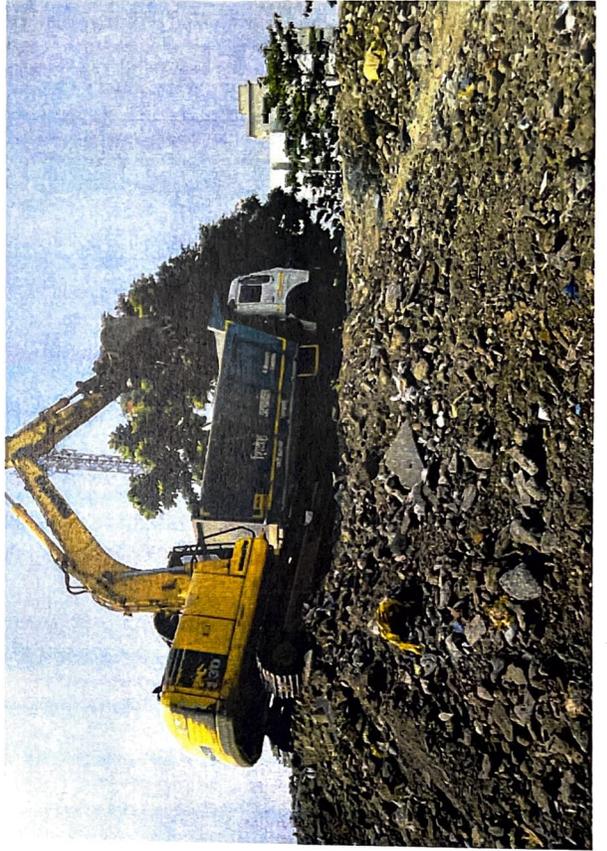
Sub :- Disposal of Excess Material At Moshi Kachara Depo

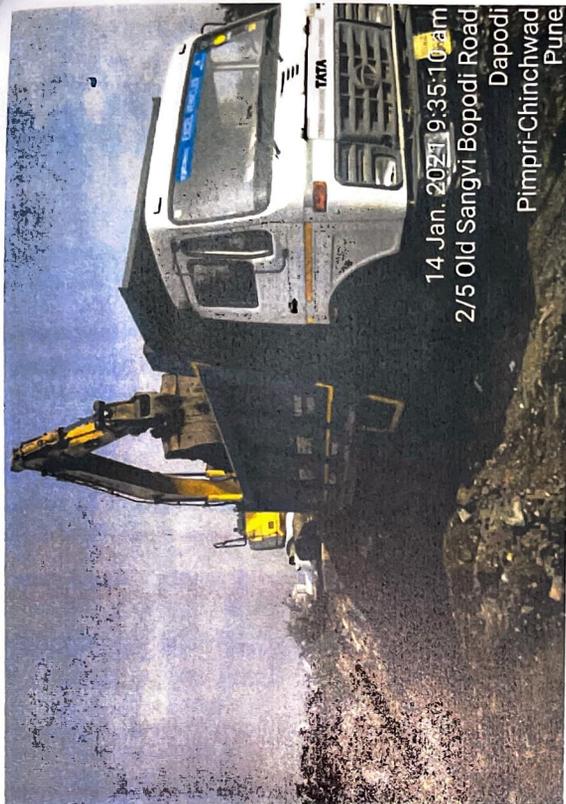
Hiwa Trips Details

Sr. No.	Date	In Time	Out Time	Vehicle No.	No. of Trips	Total Trips	Total Qty Cum	Loading location	Unloading location
1	28-12-2020	11.35 pm	12.40 pm	MH.14.GU.5643	1		15.30	Pimple Gurav	Moshi kachra Depo
2	28-12-2020	01.25 pm	02.15 pm	MH.14.GU.5643	1	3	15.50	Dapodi STP	Moshi kachra Depo
3	28-12-2020	03.35 pm	04.20 pm	MH.14.GU.5643	1		15.50	Pimple Gurav	Moshi kachra Depo
4	29-12-2020	09.10 am	10.05 am	MH.12.QW.8878	1		15.40	Pimple Gurav	Moshi kachra Depo
5	29-12-2020	11.05 am	11.45 am	MH.14.GU.5643	1	4	15.50	Pimple Gurav	Moshi kachra Depo
6	29-12-2020	12.55 pm	01.55 pm	MH.14.GU.5643	1		15.50	Dapodi STP	Moshi kachra Depo
7	29-12-2020	02.50 pm	03.40 pm	MH.14.GU.5643	1		15.30	Dapodi STP	Moshi kachra Depo
8	30-12-2020	08.50 am	09.40 am	MH.14.GU.5643	1		15.40	Pimple Gurav	Moshi kachra Depo
9	30-12-2020	10.15 am	11.20 am	MH.14.GU.5643	1	5	15.50	Pimple Gurav	Moshi kachra Depo
10	30-12-2020	01.20 pm	02.05 pm	MH.14.GU.5643	1		15.30	Pimple Gurav	Moshi kachra Depo
11	30-12-2020	03.00 pm	03.45 pm	MH.14.GU.5643	1		15.40	Dapodi STP	Moshi kachra Depo
12	30-12-2020	04.20 pm	05.25 pm	MH.14.GU.5643	1		15.50	Pimple Gurav	Moshi kachra Depo
13	31-12-2020	08.40 am	09.35 pm	MH.14.GU.5643	1		15.40	Dapodi STP	Moshi kachra Depo
14	31-12-2020	10.05 am	11.15 am	MH.14.GU.5643	1		15.30	Pimple Gurav	Moshi kachra Depo
15	31-12-2020	11.55 am	12.40 pm	MH.14.GU.5643	1	5	15.40	Pimple Gurav	Moshi kachra Depo
16	31-12-2020	02.05 pm	03.10 pm	MH.14.GU.5643	1		15.40	Pimple Gurav	Moshi kachra Depo
17	31-12-2020	03.55 pm	04.05 pm	MH.14.GU.5643	1		15.30	Pimple Gurav	Moshi kachra Depo
					Total :-	17	261.90		

Executive Engineer (Environment)

Pimpri Chinchwad Municipal Corporation
Pimpri - 411018.





14 Jan. 2024 9:35:10 am
 2/5 Old Sangvi Bopodi Road,
 Dapodi
 Pimpri-Chinchwad
 Pune

